

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

STARRED QUESTION NO:266
ANSWERED ON:30.08.2012
BENEFITS TO MINORITIES
Dias Dr. Charles

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the benefits available to the minorities under the Prime Minister's New 15-Point Programme at present;
- (b) whether the benefits have been accrued to all the minorities in the country under the said Programme;
- (c) if so, the number of beneficiaries under the said Programme during each of the last three years and the current year, community-wise; and
- (d) the measures taken to extend the programme to more deserving members of the minorities?

Answer

MINISTER OF MINORITY AFFAIRS (SHRI SALMAN KHURSHID)

(a) to (d) : A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION No.266 for 30.8.2012, RAISED BY SHRI CHARLES DIAS, REGARDING BENEFITS TO MINORITIES.

(a): Prime Minister's New 15 Point Programme for Welfare of Minorities is an overarching programme which covers various schemes of concerned Ministries/Departments either by earmarking 15% of physical targets/financial outlays for the minorities or by specific monitoring of flow of benefits/funds to areas with substantial minority population. The following generic benefits accrue to minorities under the programme :

- (i) Enhancement of opportunities for Education;
- (ii) Equitable Share in Economic Activities and Employment;
- (iii) Infrastructure development for improving the conditions of living of minorities; and
- (iv) Prevention & Control of Communal disharmony and violence.

(b): Yes, Madam.

(c): Most of the schemes under the programme are community oriented under which infrastructure and assets are created for the benefit of the community living in areas with substantial minority population. Details of beneficiaries under the individual beneficiary oriented schemes covered by this Programme during the last three years and the current year are given in annexure.

(d): The Schemes which are individual beneficiary oriented under the Prime Minister's New 15 Point Programme are implemented as per approved guidelines which provide for fixed income criteria in order to target deserving beneficiaries. Further, there is a structured monitoring mechanism to ensure that the benefits under this programme go to such deserving members. At the Central level, progress of implementation of PM's New 15 Point Programme is monitored on quarterly basis by Ministry of Minority Affairs with the Nodal Officers of the Ministries/Departments. It is reviewed on a half yearly basis by the Committee of Secretaries (COS) and thereafter reported to the Union Cabinet. At the State and District levels, the monitoring is done by State Level and District Level Committees in which MPs and MLAs, representatives from Panchayati Raj Institutions/Autonomous District Councils and representatives from reputed Non-Governmental Institutions dealing with Minorities are included.